



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION/CRIMINAL APPELLATE
JURISDICTION/ORDINARY ORIGINAL CIVIL JURISDICTION**

**CORAM : RAVINDRA V. GHUGE &
M.M. SATHAYE, JJ.**

DATE : 30th JUNE, 2025.

P.C. :-

1. At the time of rising, the matters mentioned in the chart in paragraph No.5 hereunder, could not be taken up for hearing due to paucity of time.
2. In several of these matters, there are office objections. As such, all office objections shall be removed within two weeks.
3. Subject to compliance of the above, ad-interim/ interim order, if any granted earlier, would continue.
4. The affidavit in reply/rejoinder, if any, shall also be filed before the next date.
5. Subject to the above, list these matters as under:-

Serial Nos. of matters on the Board	To be listed on	To be listed in the category
53	16/07/2025	Admission
55 to 61	16/07/2025	Urgent Admission
62 to 67	16/07/2025	Urgent Admission
68 to 73	16/07/2025	Due Order
74 to 77	17/07/2025	Due Admission
79 to 120	18/07/2025	Due Admission
121 to 150	21/07/2025	Due Admission

151 to 171	22/07/2025	Due Admission
173 to 180	22/07/2025	Due Admission
181 to 198	23/07/2025	Due Admission
200 to 210	24/07/2025	Due Admission
212 to 230	24/07/2025	Due Admission
231 to 266	25/07/2025	Due Admission
267 to 272	21/07/2025	Final Hearing

(M.M. SATHAYE, J.)

(RAVINDRA V. GHUGE, J.)